

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 143/TT/2019

- Subject** : Approval of transmission Tariff for “Asset-I: Neelamangla-Yelahanka (39.006 km) OPGW Fibre Communication link of Central Sector along with associated communication Equipment under the project Fibre Optic Communication system in lieu of existing ULDC Microwave links in Southern Region”.
- Date of Hearing** : 11.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation and others
- Parties present** : Shri Mitali Samant, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri S. S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Amit K. Jain, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff of “Asset-I: Neelamangla-Yelahanka (39.006 km) OPGW Fibre Communication link of Central Sector along with associated communication Equipment under the project Fibre Optic Communication system in lieu of existing ULDC Microwave links in Southern Region”. As per the Investment Approval dated 15.2.2011, the instant asset was scheduled to be put into commercial operation on 1.9.2013. However, the instant asset was put into commercial operation on 28.3.2018 and there is a time over-run of 55 months. The time over-run is due to the delay in COD of the associated LILO of 400 kV SC Neelamangla-Hoody transmission line at Yelahanka Sub-station due to RoW issues. The time over-run in case of the LILO has already been condoned in order dated 8.11.2019 in Petition No. 361/TT/2018 while granting tariff for the said LILO. The representative of the Petitioner, accordingly, requested to condone the time over-run in case of the instant asset as well.

2. The Commission directed the petitioner to submit the following information, on affidavit by 13.3.2020, with an advance copy to the respondents:-

- (i) Statement of discharge of IEDC and Initial Spares, if any, during the period of the Asset;



- (ii) Details of IEDC incurred during the period of delay in commissioning of the asset (i.e. from scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any.

3. The Commission directed the respondents to file their reply by 20.3.2020 with an advance copy to the petitioner who shall file their rejoinder, if any, by 27.3.2020. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

4. The matter will be listed in due course of time, for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

